

OFFICE OF THE DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS: DELHI

Circular / Duty Roster for August, 2020 (Period 04/08/2020 to 14/08/2020)

This is with reference to order of Hon'ble High Court of Delhi bearing No. 26/DHC/2020 dated 30/07/2020 vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 14/08/2020 on same terms as contained in their earlier office order no. 373/Estt./E1/DHC dated 23.03.2020, no.159/RG/DHC/2020 dated 25/03/2020, R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02/05/2020, No. R-235/RG/DHC/2020 dated 16/05/2020, No.R-305/RG/DHC/2020 dated 21/05/2020, No. 1347/DHC/2020 dated 29/05/2020, No.16/DHC/2020 dated 13/06/2020, No. 22/DHC/2020 dated 29/06/2020 and No. 24/DHC/2020 dated 13/07/2020.

AND WHEREAS It has further been directed vide order bearing No. 26/DHC/2020 dated 30/07/2020 by the Hon'ble High Court of Delhi that "the subordinate to this Court shall henceforth take up all the cases listed before them through videoconferencing. However, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit. The judicial officer shall be permitted to come to court for holding videoconferencing hearing from their respective chambers only when they do not have required technical infrastructure at their residences or where there is a breakdown of such infrastructure. Physical hearing shall be permitted in those matters only where a grave urgency is involved and hearing through videoconferencing is not feasible. For pronouncement of judgment in a criminal case, wherever required, the judicial officer may come to Court for the same. In all such instances of physical hearings, the norm of social distancing be scrupulously adhered to.

Accordingly, the following Rosters of Ld. ASJ's and disposition of judicial work & business are laid down for exercise of various jurisdictions in the West District till 14/08/2020; AND in exercise of powers vested with the District & Sessions Judge (West) *inter alia* under Section 10(3) Code of Criminal Procedure 1973 as in force in Delhi, I hereby nominate the following Additional District & Sessions Judges of West District to hear and dispose of remands as well as Bail applications in pending as well as fresh cases / urgent Criminal applications (police stations of West District as mentioned below) during the period as mentioned below :-

CRIMINAL MATTERS

S. No.	Day of Week	Date	Name of the Presiding Officer	Room No.	Link Presiding Officer	Room No.	Matters to be dealt of the police stations as mentioned below
1	Tuesday and Wednesday	04/08/2020 and 05/08/2020	Shri Vishal Singh, ASJ-03	13	Sh. Pooran Chand, ASJ-02	154	Point A Including Remand Work, Fresh Filing as well as own Court Work
			Dr. Archana Sinha, ASJ-06 (POCSO)	209	Sh. Ankur Jain, ASJ. (SFTC-01)	221	Point B Including Remand Work Fresh Filing as well as own Court Work
2	Thursday and Friday	06/08/2020 and 07/08/2020	Sh. Manish Gupta, ASJ-04	229	Dr. Archana Sinha, ASJ-06 (POCSO)	209	Point A Including Remand Work, Fresh Filing as well as own Court Work
			Sh. Ankur Jain, ASJ(SFTC-01)	221	Sh. Lal Singh, ASJ-05	17	Point B Including Remand Work Fresh Filing as well as own Court Work
3	Monday and Tuesday	10/08/2020 and 11/08/2020	Ms. Vrinda Kumari, ASJ-07 (POCSO)	216	Sh. Sunil Beniwal, Spl. Judge, NDPS	132	Point A Including Remand Work, Fresh Filing as well as own Court Work
			Shri Pooran Chand, ASJ-02	154	Shri Vishal Singh, ASJ-03	221	Point B Including Remand Work Fresh Filing as well as own Court Work
4	Thursday and Friday	13/08/2020 and 14/08/2020	Ms. Sugandha Aggarwal, ASJ-01, (POCSO)	122	Shri Manish Gupta, ASJ-04	229	Point A Including Remand Work, Fresh Filing as well as own Court Work

			Sh. Gorakh Nath Pandey, ASJ-09 (POCSO)	113	Ms. Vrinda Kumari, ASJ-07 (POCSO)	216	Point B Including Remand Work Fresh Filing as well as own Court Work
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Points	Name of the Police Station & Investigating Agencies	Court Complex & District
<u>Point A</u>	Paschim Vihar West (earlier known as Mianwali Nagar), Paschim Vihar East (earlier known as Paschim Vihar), Crime Branch, Rajouri Garden, Tilak Nagar, Pending bail applications of Vikas Puri, Khyala, Moti Nagar, Punjabi Bagh, EOW, Patel Nagar, Nangloi, Ranjit Nagar, Pending bail applications of Janakpuri.	West District
<u>Point B</u>	Anand Parbat, Mayapuri, JanakPuri Metro, Kirti Nagar, Nihal Vihar, CAW Cell of West Police District, Raja Garden Metro Railway Police Station, Pending bail applications of Uttam Nagar, Hari Nagar, Ranhola, Mundka.	West District

1. GENERAL INSTRUCTIONS

- i. Each Court shall ensure that at least one official/staff of its court is present on all working days to facilitate the Court to conduct the video conferencing and for transmission of requisite documents/records to the Judicial officers concerned. Each individual Court shall prepare a roster of duties of such Court officials/ Staff bearing in mind the urgent need for social distancing and decongestion of the Courts Complex, and the same shall be intimated to the undersigned through the Superintendent/ In-charge of the Administration Branch.
- ii. Considering the present pandemic situation, the facility of e-filing and hearings through videoconferencing are extended to Civil Courts and in that regard, the letter **No. 17/DHC/2020 dated 14/06/2020** has also provided that :
 - a) The Facility of e-filing of cases under CIS 2.0, as already made available for the Family Courts and Commercial Courts, is extended to the other Civil Courts in order to enable lawyers to file fresh matters, which shall be heard by the concerned courts through videoconferencing;
 - b) The said facilities can also be used for moving any urgent

application in a pending matter where videoconferencing hearing is required;

c) In case a counsel/litigant does not wish to avail the facility of e-filing and videoconferencing hearing, then the period of limitation for actions (if applicable) shall be governed by decision of the Hon'ble Supreme Court in Suo-Motu Writ Petition (Civil) No. 3/2020 titled in re: Cognizance For Extension of Limitation dated 23/03/2020, wherein the period of limitation has been extended till further orders.

2. GENERAL WORKING IN ALL THE COURTS:

- i. In order to facilitate and promote hearing through videoconferencing the parties/counsels shall be contacted by the Court staff as well by the "Office Process Servers" in terms of the SOP for e-service through Nazarat Branch notified vide order dated 2nd June, 2020 by the undersigned.
- ii. The dedicated email addresses of the courts concerned be used to contact the parties, schedule VC, invite written submissions and such other tasks as may be considered expedient. **REMAND IN GENERAL PENAL ENACTMENTS & SPECIAL ACTS:**
- iii. All the notified Special Courts under the Narcotics Drugs and Psychotropic Substances Act, 1985, the Terrorist and Disruptive Activities (Prevention) Act, 1987, the Prevention of Terrorism Act, 2002 and the Maharashtra Control of Organized Crime Act, 1999, Protection of Child Rights Act, 2005, Protection of Children from Sexual Offences Act, 2012 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, shall ensure that the information with regard to *en-bloc adjournment of cases in pending trial (i.e., stage after framing of charge) in which the accused is/are under trial prisoners*, is sent well in advance to the DGP/Superintendent Jail, Tihar, Rohini and Mandoli, as the case may be, and the prison authorities shall register such date of hearing on the jail warrants, without any necessity of producing the accused/UTP through video conferencing.

The said information be sent on email ID djwest.ddc@gov.in as well as through FAX No.011-23832419 which shall be under control of Shri Jitender, JJA, posted in the PS Room of the Undersigned.

- i. In all cases of fresh arrest and remand of the accused under the various Special Offences enactments shall be dealt by the concerned Special/Designated Courts of ASJs.
- ii. Henceforth, the final report/Charge sheet in case of 'Special offence' enactments

shall be filed/submitted by the investigating authorities with the designated Special Court as per the procedure already prescribed.

- iii. The disposition with regard to first production of the accused after arrest and remand shall continue as per the relevant directions passed by the CMM (CENTRAL & WEST) from time to time. However, any application for bail in a pending matter where the charge sheet has been filed or charge has been framed shall be moved and be entertained for consideration by the Court/MM Concerned.

DHARMESH SHARMA
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DHARMESH SHARMA
Date: 2020.07.31
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(DHARMESH SHARMA)
DISTRICT & SESSIONS JUDGE (WEST)

499/11885-11919
No. _____/Misc./Gaz./DJ West/2020

Dated : 31/07/2020

Copy forwarded for information and necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judge (HQs), Delhi.
3. All the Judicial Officers concerned of West District, Tis Hazari Courts, Delhi including the Chief Metropolitan Magistrate(west).
4. The Director General Prisons, Tihar Jail
5. The DCP, West District, Delhi
6. The DCP, north West District, Delhi
7. The DCP, Central District, Delhi
8. The Superintendent Tihar. Rohini and Mandoli
9. Inspector Legal Inspector Inder Pal, Nodal Officer of DCP Office, West District, Delhi.
10. Inspector Arun Tyagi, Nodal Officer of DCP Office, Central District, Delhi.
11. Sh. Subhash Vats, ACP/OPS/Outer District, Nodal Officer of DCP Office, Outer District, Delhi.
12. The Officer Incharge, Pool Car and Facilitation Centre, Tis Hazari Courts, Delhi.
13. The Branch Incharge, Computer Branch, Tis Hazari Courts, Delhi.
14. The Branch Incharge, all Branches, West District, Tis Hazari Courts, Delhi.
15. For uploading on LAYERS.
16. For uploading on centralized website through LAYERS.
17. The PS to the undersigned.
18. The Reader to the undersigned.
19. The Director, Directorate of Prosecution, Tis Hazari Courts, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
21. The Jail Superintendent, Tihar Jail, Delhi.
22. The Lock-up In Charge, Tis Hazari Courts, Delhi.
23. Shri Devender Pal Singh, Caretaker, west district, THC, Delhi.
24. The In Charge, Computer Branch, THC, Delhi.

DHARMESH SHARMA
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Date: 2020.07.31
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DISTRICT & SESSIONS JUDGE (WEST)